

ITEM NO.27

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).8831/2021

(Arising out of impugned final judgment and order dated 06-04-2021 in CRLA No.2868/1983 passed by the High Court Of Judicature At Allahabad)

KUDUSH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)
(With applns for exemption from filing c/c of the impugned judgt,
exemption from filing O.T., exemption from filing affidavit,
permission to file additional documents/facts/annexures

WITH

Diary No(s). 23745/2021 (II)

Date : 13-05-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Arpit Shukla, AOR
Mr. Tushar Agarwal, Adv.

Ms. Vibha Datta Makhija, Sr. Adv.
Mr. Shariq Ahmed, Adv.
Mr. D.K. Thakur, Adv.
Mr. Tariq Ahmed, Adv.
Mr. Sunil Kumar Verma, AOR

For Respondent(s) Mr. Vinod Diwakar, AAG
Mr. Shashank Shekhar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

As the incident pertains to the year 1982,
learned counsel appearing for both sides are willing
to argue these special leave petitions during summer
vacations, 2022.

List these special leave petitions in the 2nd week of summer vacations, 2022.

The Registry is directed to summon the original records from the High Court/trial Court.

Learned counsel for the petitioner(s) is directed to file entire record of the case(s)/evidence after serving copy of the same to the respondent.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Assistant Registrar